

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 330/TT/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 05.12.2025

In the Matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of the Transmission Tariff from the COD to 31.3.2024 for three no. of assets under “System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII)” in the Northern Region.

And in the matter of:

**Power Grid Corporation of India Limited,
‘SAUDAMINI’, Plot No-2,
Sector-29, Gurgaon – 122 001 (Haryana).**

.....Petitioner

Versus

- 1. Ajmer Vidyut Vitran Nigam Limited,**
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road,
Ajmer – 305004 (Rajasthan).
- 2. Jaipur Vidyut Vitran Nigam Limited,**
132 kV, GSS RVPNL Sub-Station Building,
Caligiri Road, Malviya Nagar,
Jaipur – 302017 (Rajasthan).
- 3. Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area,
Jodhpur – 342003 (Rajasthan).
- 4. Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla – 171004.



- 5. Punjab State Power Corporation Limited,**
The Mall, PSEB Head Office,
Patiala – 147001.
 - 6. Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula – 134109 (Haryana).
 - 7. Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC Buliding,
Narwal, Jammu.
 - 8. Uttar Pradesh Power Corporation Limited,**
Shakti Bhawan, 14, Ashok Marg,
Lucknow – 226001.
 - 9. BSES Yamuna Power Limited,**
B-Block, Shakti Kiran, Building (Near Karkadooma Court),
Karkardooma 2nd Floor,
New Delhi – 110092.
 - 10. BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place,
New Delhi.
 - 11. Tata Power Delhi Distribution Limited.**
33 kV Sub-station Building,
Hudson Lane, Kingsway Camp,
North Delhi – 110009.
 - 12. Chandigarh Administration,**
Sector-9, Chandigarh.
 - 13. Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road,
Dehradun.
 - 14. North Central Railway,**
Allahabad.
 - 15. New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi – 110002.
 - 16. Power Transmission Corporation of Uttrakhand Limited,**
Vidyut Bhawan near ISBT Crossing,
Saharanpur Road, Majra,
Dehradun – 248002.
- ...Respondent(s)**



Parties Present : Shri Venkatesh, Advocate, PGCIL
 Shri Ashutosh K. Shrivastava, Advocate, PGCIL
 Shri Akash Lamba, Advocate, PGCIL
 Shri Adarsh Singh, Advocate, PGCIL
 Shri Karan Arora, Advocate, PTCUL
 Shri Zafrul Hasan, PGCIL
 Shri Ranjeet Pandey, PGCIL
 Shri Vishal Sagar, PGCIL
 Shri Arjun Malhotra, PGCIL
 Shri Ashish Alankar, PGCIL
 Ms. Kirti, PGCIL

INTERIM ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited, for determination of the tariff for the period from the COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) in respect of the following assets (herein referred to as “the transmission assets”) under the “System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII)” (herein referred to as the “transmission project”):

Assets	Asset Name
Asset-1:	Combined Asset:
	a) LILO of Both circuits of 400 kV Dhauliganga-Bareilly (PG) line (presently charged at 220 kV) at 400/220 kV Jauljivi (GIS) Sub-station and charging of Jauljivi-Bareilly D/C line at 400 kV level along with 2 nos. 400 kV line bays & 2 nos. 220 kV line bays at Jauljivi (GIS) Sub-station.
	b) Diversion of Dhauliganga-Bareilly 400 kV D/C line (operated at 220 kV) at Bareilly end from Bareilly (UP) to Bareilly (PG) along with 2 nos. Bays at Bareilly.
	c) Disconnection of 220 kV LILO arrangement of Dhauliganga-Bareilly at Pithoragarh and connecting it to Jauljivi 400/220 kV GIS Sub-station at 220 kV level along with 2 nos. 220 kV line bays at Jauljivi (GIS) Sub-station.
	d) 7 X 105 MVA, 400/220/33 kV, 1-PH, ICT-I & ICT-II along with associated bays at 400/220 kV Jauljivi (GIS) Sub-station.
	e) 2 X 63 MVAR 420 kV Switchable Line reactor in Jauljivi-Bareilly 400 kV D/C line along with associated bays at 400/220 kV Jauljivi (GIS) Sub-station.
	f) 2 nos. 220 kV Bus Sectionaliser Bays and 2 nos. 220 kV Bus Coupler Bays at 400/220 kV Jauljivi (GIS) Sub-station.
Asset-2	4 Nos. 220 kV line bays (Nos. 213, 214, 216 & 217) at Jauljivi (GIS) Sub-station.
Asset-3	25 MVAR Bus Reactor & associated Bays at Jauljivi Sub-station.

2. The details of the transmission assets including scheduled commercial operation date (SCOD), date of commercial operation (COD), and time over-run are as under:



Assets	SCOD	COD	Time over-run
Asset-1	19.12.2019	4.12.2022	1081 days
Asset-2		5.1.2023*	1113 days
Asset-3		5.1.2023**	1113 days

**The Petitioner has claimed the COD of Asset-2 under Regulation 5(2) of the 2019 Tariff Regulations, since, the downstream asset under the scope of PTCUL is not ready.*

*** The Petitioner has claimed the COD for Asset-3 under Regulations 76 and 77 of the 2019 Tariff Regulations, i.e., under “Power to relax” and “Power to Remove Difficulty”, vide affidavit dated 29.8.2024.*

3. The Petitioner has claimed the COD of Asset-2 as 5.1.2023 under Regulation 5(2) of the 2019 Tariff Regulations, since the associated downstream line for Asset-2 under the scope of PTCUL is not ready.

4. The Petitioner, vide affidavit dated 29.8.2024, has submitted that the scope of Asset-3, i.e., “25 MVAR Bus Reactor & associated Bays at Jauljivi Sub Station”, including the construction of the 220 kV Bus Reactor Bay at Jauljivi Sub-station, shifting of 25 MVAR line Reactor from Dhauliganga to Jauljivi, and charging it as bus reactor at Jauljivi Sub-station. However, despite the Bus Reactor Bay being idle (charged since 3.1.2023), the COD of Asset-3 was not declared as the 25 MVAR Bus Reactor could not be shifted from Dhauliganga to Jauljivi due to the washing away of the bridge at Kulagad (road from Dhauliganga to Jauljibi) on account of heavy rains in the area.

5. The Petitioner has further submitted that this issue was discussed in the 49th TCC & 72nd NRPC held on 29-30 March 2024, and the following was agreed:

- “De-scoping of “Shifting of the 25 MVAR 220 kV Reactor from Dhauliganga to Jauljivi Sub-station and commissioning as a Bus Reactor at Jauljivi Sub-station”.
- Capitalisation of the 220 kV Reactor Bay at Jauljivi Sub-station w.e.f. 3.1.2023.
- Need of reactor at Jauljivi to be reassessed after completion of bridge construction at Kulagad Nallah by BRO.

6. The Petitioner has proposed the revised nomenclature of Asset-3 as “220 kV Main Bay 203 at Jauljivi Sub-station”. Accordingly, the Petitioner has claimed COD of Asset-3 under Regulations 76 and 77 of the 2019 Tariff Regulations, i.e., “Power to



Relax” and “Power to remove Difficulty” considering the capitalisation of it, being agreed in the NRPC.

7. The Petition was heard on 20.11.2025. During the course of the hearing, the representative of the Petitioner prayed for an interim tariff for the transmission assets.

8. The Respondent has submitted a reply vide affidavit dated 9.2.2024, and accordingly, the Petitioner has filed a rejoinder vide affidavit dated 16.5.2024. However, the submissions will be analysed during the preparation of the final tariff order.

9. We have considered the submissions and prayers of the Petitioner for the interim tariff. Regulation 10 of the 2019 Tariff Regulations provides as under:

“10. Determination of tariff

.....

(3) If the information furnished in the petition is in accordance with these regulations and is adequate for carrying out prudence check of the claims made, the Commission may consider granting interim tariff in case of new projects.

.....

(6) The Commission may hear the petitioner, the respondents and any other person permitted including the consumers or consumer associations while granting interim or final tariff.

(7) The difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the bank rate prevailing as on 1st April of the respective year of the tariff period, in six equal monthly instalments.

(8) Where the capital cost considered by the Commission on the basis of projected additional capital expenditure exceeds the actual additional capital expenditure incurred on year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with interest at 1.20 times of the bank rate as prevalent on 1st April of the respective year.

(9) Where the capital cost considered by the Commission on the basis of projected additional capital expenditure falls short of the actual additional capital expenditure incurred by more than 10% on year to year basis, the generating company or the transmission licensee shall recover from the beneficiaries or the long term customers as the case may be, the shortfall in tariff corresponding to difference in additional capital expenditure, as approved by the Commission,



along with interest at the bank rate as prevalent on 1st April of the respective year.”

10. As per Regulation 10(3) of the 2019 Tariff Regulations, the Commission may grant an interim tariff in case of new transmission projects, if an application has been filed under Regulation 9(1) of the 2019 Tariff Regulations.

11. After carrying out a preliminary prudence check and going through the documents placed on records, it has been observed that the Petitioner has submitted that the RLDC trial run for Asset-1 was completed from 20.11.2022 to 3.12.2022, and the COD for Asset-1 has been claimed w.e.f. 4.12.2022 with a time overrun of 1612 days. Therefore, taking into consideration the AFC claimed by the Petitioner and the time over-run in case of Asset-1, we hereby, allow the interim tariff @ 70% of the claimed AFC in respect of Asset-1 for the FY 2022-23 and FY 2023-24 in terms of Regulation 10(3) of the 2019 Tariff Regulations subject to the final tariff order for Asset-1 after the detailed analysis.

12. The Petitioner has further claimed the COD of Asset-2 under Regulation 5(2) of the 2019 Tariff Regulations. Regulation 5(2) of the 2019 Tariff Regulations provides as under:

“In case the transmission system or element thereof executed by a transmission licensee is ready for commercial operation but the interconnected generating station or the transmission system of other transmission licensee as per the agreed project implementation schedule is not ready for commercial operation, the transmission licensee may file petition before the Commission for approval of the date of commercial operation of such transmission system or element thereof.”

13. In view of the above, we are not inclined to grant the interim transmission tariff for Asset-2 at this stage, as the Petitioner has claimed the COD of Asset-2 under Regulation 5(2) of the 2019 Tariff Regulations, as the associated downstream asset under the scope of PTCUL is not ready. The same shall be dealt with in detail in the final tariff order.



14. The Petitioner has also claimed the COD of the Asset-3 under Regulations 76 and 77 of the 2019 Tariff Regulations, i.e., under “Power to Relax” and “Power to Remove Difficulty”, respectively, and the same shall be dealt with in the final tariff order.

15. Thus, the annual transmission charges claimed by the Petitioner for Asset-1 are as under:

(₹ in lakh)			
Asset	COD	2022-23 (Pro rata 118 days)	2023-24
Asset-1	4.12.2022	1835.67	5960.52

16. The interim annual transmission charges allowed for Asset-1 are as under:

(₹ in lakh)			
Asset	Actual COD	2022-23 (Pro rata 118 days)	2023-24
Asset-1	4.12.2022	1284.969	4172.36

17. The interim tariff allowed in this order will be applicable from the COD of Asset-1, and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations, as amended from time to time.

18. Further, the interim transmission charges allowed in this order shall be subject to adjustment as per Regulation 10 of the 2019 Tariff Regulations.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

